

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "C" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA No.129/Del/2020
Assessment Year : 2014-15**

Kothari AM (HUF), F-24, South Extension Part-I, New Delhi-110049 PAN-AAAHK2950H	Vs	ITO, Ward-53(4), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh.Ajay Pal Kothari, Self	
Respondent by	Sh. Gaurav Dudeja, Sr.DR	
Date of Hearing	30.12.2020	
Date of Pronouncement	30.12.2020	

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-23, New Delhi dated 14.11.2019.

2. The assessee, vide its letter dated 22.12.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30th December, 2020.

Sd/-

**(K.N.CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI